

IN THE HIGH COURT OF JHARKHAND AT RANCHI

F.A. No. 299 of 2019

Malay Kumar Mandal

--- --- Appellant

Versus

Shilpi Mandal

--- --- Respondent

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CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH
HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY
Through Video Conferencing

For the Appellant : Mr. Ashok Kumar Yadav, Advocate

For the Respondent : Mrs. Shilpi John, Advocate

07/09.07.2020 Learned counsel Mr. Ashok Kumar Yadav for the appellant and Mrs. Shilpi John for the respondent are present today through Video Conferencing.

The appeal suffers from delay of 18 days for condonation of which I.A. No. 10386 of 2019 has been preferred. On consideration of the submission of learned counsel for the parties and on being satisfied with the explanation, delay is condoned. I.A. stands disposed of.

Learned counsel for the parties propose that an effort should be made for amicable settlement of the matrimonial dispute through mediation before adjudication on merits. Both the parties belong to the district of Seraikela Kharsawan, which is also affected by Covid-19 and there might be difficulties in physically attending the mediation proceedings at JHALSA. Therefore, mediation may be conducted online.

In that view of the matter, parties are directed to approach the learned Member Secretary, JHALSA on 16.07.2020 between 10.00 a.m. to 1.00 p.m. for seeking appropriate date and time for commencing the mediation online. Learned Member Secretary, JHALSA can be approached on the following cell numbers:

1. 0651-2482392
2. 8986601912

On their approaching, learned Member Secretary, JHALSA would fix a suitable date and time slot for start of mediation as per the convenience of the parties. Parties are expected to cooperate in the mediation process and attend each of the sittings online. Parties are at liberty to join mediation online from the facility at DLSA, Seraikella Kharsawan in case they do not have such facility at their respective

locations. In such a case, a request should be made before hand to the learned Member Secretary, JHALSA so that necessary instruction can be issued to the Secretary, DLSA Seraikela Kharsawan.

If the parties are able to arrive at an amicable settlement, terms and condition thereof be reduced in writing by the learned Mediator, JHALSA and be submitted along with the report, 4 weeks thereafter.

Matter be listed after 5 weeks along with the report.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)